

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that Government are contemplating to nationalise the Peerless General Finance and Investment Company; and

(b) if so, the details thereof and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) No, sir.

(b) The Peerless General Finance and Investment Company Limited is a company registered under the Companies Act, 1956 and its affairs are managed by its Board of Directors. The administration of the Company is not controlled by the Central Government or Company Law Board. The Company has been served with a notice on 10-8-1979 by the Government of West Bengal for winding up its business under Prize Chits and Money circulation Schemes (Banning) Act, 1978. The Company has, however, obtained a Stay Order from Calcutta High Court and the matter is sub-judice.

Jha Committee's Recommendations for Use of Post Office in Mobilising Small Savings

5996. DR. G. S. RAJHANS : Will the Minister of FINANCE be pleased to state :

(a) whether the Jha Committee on Economic and administrative Reforms had made any recommendations regarding the use of the agency of Post Office in mobilising small savings;

(b) if so, the details thereof and whether the Post and Telegraph Department has agreed to implement the paid recommendations; and

(c) when these far reaching proposals will be acted upon by Government and how many of the recommendations have been agreed to for implementation ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) The Economic Administrative Reforms Commission did not make any report on this subject.

(b) and (c). Does not arise in view of (a) above.

Steps to Prevent Illegal Mining

5997. SHRI SATYA GOPAL MISRA : Will the Minister of STEEL, MINES AND COAL be pleased to state the steps Government have taken so far or propose to take to prevent the private mining in the country ?

THE MINISTER OF STATE IN THE DEPARTMENT OF STEEL (SHRI K. NATWAR SINGH) : Under Mines and Minerals (Regulation and Development) Act, 1957 and rules made thereunder, mining of minerals is open to Private Sector as well as Public Sector. At present there is no proposal under consideration of the Government. to prevent private mining of minerals in the country.

Recommendations of the Committee to Review the Policy for Public Enterprises

5998. SHRI MAHENDRA SINGH : Will the Minister of FINANCE be pleased to state :

(a) whether the Committee set up by the Union Government last year to review the policy for public enterprises has submitted its report;

(b) if so, the details thereof; and

(c) the action Government have taken or propose to take on its recommendation ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Yes, Sir.

(b) and (c). It is not in the public